

(b) by when production will start in these factories, and

(c) the estimated expenditure of starting these factories, factory wise, and the number of persons expected to be employed therein.]

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाह नवाज खां):

(क) तथा (ग) रामगुडम तथा तलचर परियोजनाओं का डिजाइन तथा इन्जीनियरी कार्य लगभग पूरा हो ही गया है। सयत भवनों के सिविल निर्माण कार्यों को पूरा करने की दिशा में भी काफी अधिक प्रगति हुई है। आयातित तथा देशी दोनों ही प्रकार की मशीनरी के लिए आदेश प्रस्तुत कर दिए गये हैं। इन दोनों संयंत्रों की याविक स्थापना का काम जुलाई 1975 तक पूरा हो जाने की आशा है और वाणिज्यिक उत्पादन के 1976 के आरम्भ में चालू होने की सम्भावना है।

कोरबा परियोजना कार्यान्वयन की आरम्भिक अवस्था में है और वर्तमान सकेतों के अनुसार सयत के 1977 के आरम्भ में चालू हो जाने की आशा है।

(ग) इस समय इनमें से प्रत्येक परियोजना की लागत 120 करोड़ रुपये होने की आशा है और प्रत्येक परियोजना की जनशक्ति सम्बन्धी आवश्यकता लगभग 1,200 हो सकती है।

† [] English translation
THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN):
(a) and (b) The design and engineering work of the Ramagundam and Talcher Projects has very nearly been completed, very substantial progress has also been made towards completion of the civil construction works of the plant buildings. Orders have been placed for both the imported and

indigenous items of machinery. The mechanical erection of these two plants is expected to be completed by July 1975 and commercial production is likely to start early in 1976

The Korba Project is in an early stage of implementation and, according to present indications, the plant is expected to be commissioned early in 1977

(c) Each of these projects is presently expected to cost Rs 120 crores and the manpower requirement of each project may be about 1200]

† LOCATION OF DRUG UNITS

1105. SHRI S. KUMARAN. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether Government have since finalised the location of the two Drugs Units under the Indian Drugs and Pharmaceuticals Ltd., in the Fifth Plan period;

(b) whether the claims of Kerala State have been considered for the allotment of one of them to that State, and

(c) if not, the reasons therefor

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN):

(a) No Sir.

(b) and (c) Do not arise.

12 Noon

REFERENCE TO EDITORIAL IN DAILY 'JANYUG' OF DELHI

SHRI CHANDRA SHEKHAR (Uttar Pradesh). Mr. Chairman, with your permission, I want to draw your attention and the attention of the House to a very irresponsible and indecent behaviour and attitude of the editor of a Hindi daily of Delhi. The daily is known as the 'Janyug'. Sir, it is a clear case of breach of privilege. But I do not intend to move a formal motion of privilege only because this editor does not know his limitations and perhaps, he does

[Transferred from the 3rd December, 1973.

Shri Chandra Shekhar]

not know even the elementary courtesy which is expected from an editor of a daily. So I just want to bring to your notice and to the notice of the House so that this upturning journalist could be duly warned so that in future he may behave in a proper way.

of the clock. The Vice Chairman (Shri V. B. Raju) in the Chair

Mr. Vice Chairman: normally I would not have taken note of misreporting of my speech in the Rajya Sabha on Friday, December 7, 1957, when I made a mention about the resignation of Dr. Minhas, a member of the Planning Commission. One can understand misreporting, but a complete concoction and distortion with a motive to malign cannot be ignored. A clarification becomes all the more necessary when others are implicated in such distortions and their views based on my speech are presented in such a way that may raise serious doubts about their stand and *bona fides*.

Many papers reported that I said in the House that the view of Dr. Minhas and Shri Mohan Dharma are identical. It is a mere fabrication and can be verified from the records of the House. I only said that Dr. Minhas has disagreement with the policy of planning as adopted in the four Plan. I further said that according to newspaper reports my friend Shri Dharma has also disagreement. I never said that it was my personal information that the views of Shri Dharma and those of Dr. Minhas were identical. I was just pleading with the Government that the full facts should be brought before the House. This misreporting was in many papers, perhaps based on the reporting of some news agency. But I could not have taken objection to that because I knew Mr. Vice Chairman under what strain the newspaper reporter gives the proceedings of the House. But what I object to is that in certain circles there is a tendency of misrepresenting my views and there are people who make much ado about nothing. The Hindi daily to which I referred earlier the Janyug in its main editorial it is not reporting has said and I quote: "I have got a copy of it on Saturday the paper said many things about Shri Pitamber Das and others. I have nothing to say they have their own views. But on

the basis of this report that I supported Dr. Minhas this is what the Janyug says and I quote:

“कांग्रेस पार्टी के चन्द्रशेखर भी अपने ग्राफागो बड़ा वामपंथी बताते हैं परन्तु रख सदा अमरीका हिमायती लेते हैं। श्री चन्द्रशेखर द्वारा अपने आपको ऊँचे अर्थशास्त्री मानने वाले इस अमरीकी दलाल मिन्हास का इतना समर्थन खुद उनकी राजनीतिक रुझान को ही उभार कर रख रहा है।”

I translate it into English for the others—

The Congress Member Chandra Shekhar styles himself as a great leftist but always adopts pro American postures. This much support by Shri Chandra Shekhar to this American agent Minhas who claims himself as an eminent economist exposes his own political attitudes.

I still like to leave this matter to you and to the judgment of the House but I strongly feel that even though I am not aware of the views expressed by Dr. Minhas—and perhaps I may not be in agreement with him on many issues—I have no reason to doubt his integrity and loyalty to the nation nor am I in favour of having a closed mind on Plan formulations and the strategy of economic development. I do not know in what way I supported Dr. Minhas in my speech in the House. And even if I supported Dr. Minhas how can all these epithets and imputing of motives be justified by this newspaper? One can give some margin to the expression made by people with diseased mind and prejudiced eyes but a deliberate design to malign a Member with certain political motivation should not be taken lightly.

Mr. Vice Chairman: Sir, I therefore request you to take necessary steps as you deem fit to warn this paper that this type of irresponsible thing is not repeated in future. Mr. Vice Chairman, I still hold my view that if planning is to be objective, if planning is to be the purpose of all in the nation, the views of Dr. Minhas or any other dissenting views should be known to the public and the House.

Mr. Vice Chairman, Sir, I do not know I tell you honestly, the dissenting note of either Dr. Minhas or that of my friend, Mr. Mohan Dharla. But I think it is only fair, in the interest of the country, in the interest of objective planning that this view should be known. Mr. Vice-Chairman, Sir, with a little pain and agony, I want to say that unfortunately this paper claims to be I do not know, the mouth-piece of the C.P.I. I leave it to the Members of the C.P.I. to judge for themselves how such an irresponsible man can be at the helm of affairs of a daily paper of a political party. What I am known to the House and to the country and for that I do not require any certificate from a petty Editor of a daily paper who does not know even the elementary sense of discipline and decency to be advanced to this House.

Mr. Vice Chairman, I formally do not move a motion of breach of privilege taking into view that a newspaper has to report the proceedings of the House under certain limitations. But, unfortunately, this is an editorial, and as an editor he has not even shown the elementary courtesy to the House. I leave it to you and the House to take proper measures in this regard.

SHRI LAL K. ADVANI (Delhi): Mr. Vice Chairman, on a point of order . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no point of order.

SHRI S. S. MARISWAMY (Tamil Nadu): Sir, on a point of order. . .

SHRI YOGENDRA SHARMA (Bihar): Sir, since he has dragged in the name of the C.P.I. I should be allowed to have my say.

THE VICE CHAIRMAN (SHRI V. B. RAJU): The Chairman has allowed Mr. Chandra Shekhar to raise the point in this House. But there is no formal motion before the House. The hon'ble Member has himself said that he is not moving any motion for breach of privilege and, therefore, I am not going to allow any discussion. . .

DR. BHAI MAHAVIR (Delhi): He has left it to the House.

SHRI LAL K. ADVANI: On a point of order, Sir.

THE VICE CHAIRMAN (SHRI V. B. RAJU): Please bear for a second. He has said he is leaving it to the House and to the Chair and now it is for the Chair to judge whether it is to be left to the House or not. I am not allowing any discussion on this issue.

SHRI S. S. MARISWAMY: On a point of order.

SHRI LAL K. ADVANI: Sir, is it a matter to be dealt with between the Chair and the hon'ble Member? If it were so it should have been decided in the Chamber. Since it has been brought to the notice of the House, the House has got a right to express an opinion. As a Member of the House I want to make it clear that it is not Mr. Chandra Shekhar who is involved. A Member of the House is involved. His integrity, his honesty and his political standing are involved. Though he is not anxious to take the matter to the Privileges Committee, it is not a question of Mr. Chandra Shekhar's liking.

MR. VICE CHAIRMAN (SHRI V. B. RAJU): What is your point of order?

SHRI LAL K. ADVANI: My point of order is this. This is a serious matter which should be taken to the Privileges Committee.

THE VICE CHAIRMAN (SHRI V. B. RAJU): It is your opinion.

SHRI NIREN GHOSH (West Bengal): I have also a point of order.

THE VICE CHAIRMAN (SHRI V. B. RAJU): Please do not take time under the guise of point of order.

SHRI LAL K. ADVANI: I will raise nothing else. My point of order is that the rules and practice in this House say that any reference which is not a privilege motion, can be made after the Calling Attention is over. The fact that Shri Chandra Shekhar has been permitted by the Chair to make a reference to this matter even before the Calling Attention motion is, in itself, an admission that this is ver-

[Shri Lal K. Advani]

tably an issue of privilege. Mr. Chandra Shekhar's view is that it is up to the House or up to the Chair to decide whether something should be done about it or not. My point of order is that only if it is an issue of privilege, it can be allowed to be raised before the Calling Attention motion. And if it has been allowed to be raised before the Calling Attention motion, the assumption is that the Chair regards it as a matter of privilege. Therefore, the House or the Chair has to take a decision right now.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Advani, it is quasi privilege in nature. . .

SHRI LAL K. ADVANI: Exactly.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let me complete. It is quasi privilege in nature and it is the right of the hon. Member to move a motion or not. So when he has sought the permission of the Chair and he has been allowed to mention it, there ends the matter. And the Chair does not permit any discussion on the subject. But if a notice comes from some quarters in some form, that is a different matter.

SHRI LAL K. ADVANI: The Chair has to give its opinion on it. When you have allowed it, you cannot allow it to hang in the air.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You have not allowed the Chair to say anything. You are simply raising points of order.

(Interruptions)

SHRI PITAMBER DAS (Uttar Pradesh): I had also made a mention of Dr. Minhas's resignation that day. I as well as Mr. Chandra Shekhar had very clearly said that Dr. Minhas had disagreed with some

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are going into the subject matter. Have you any point of order?

SHRI LAL K. ADVANI: Sir, this is contempt of the House.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let me say. . .

(Interruptions)

SHRI PITAMBER DAS: I had made a mention that day and my name has been referred to by Mr. Chandra Shekhar to-day also. Therefore, I have got to express myself. We did say that Dr. Minhas had his own disagreements, so had Mr. Mohan Dharia and so had some other economic experts in the country. Their differences may not have been the same. And when the paper puts an editorial like this, I formally move that this matter be referred to the Privileges Committee.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The hon. Member is eligible to do it according to the rules.

SHRI LAL K. ADVANI: What is your decision?

SHRI PITAMBER DAS: I have formally moved.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is your privilege and it is your option to move or not to move.

SHRI LAL K. ADVANI: The Chair has conceded that this is an issue of privilege.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No.

(Interruptions)

SHRI LAL K. ADVANI: What about the motion?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is left to him.

(Interruptions)

SHRI PITAMBER DAS: Mr. Chandra Shekhar does not want to exercise his right. He says it is a matter of. . .

(Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Give it in writing.

SHRI PITAMBER DAS: He also says that it is a matter of privilege. Now it is for the House to decide or for you to decide.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no formal motion before the House.

SHRI LAL K. ADVANI: He has moved it

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You know, under the rules there is a formal procedure for giving notice for a privilege motion.

SHRI LAL K. ADVANI: What is this? I would like. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You have not allowed the Chair to say anything. Please allow the Chair to say something.

SHRI YOGENDRA SHARMA: Mr. Chandra Shekhar has taken objection. . .

SHRI LAL K. ADVANI: This is no point of order.

SHRI YOGENDRA SHARMA: How do you pre-judge it?

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down, all of you. Let me say something. The hon. Member has raised the point in his narration that the press has not correctly reported what he said here. And the press is aware, the world is aware, the House is aware, the press has been given the best of facilities in Parliament and it is our hope and desire that it takes sufficient care in reporting the proceedings of the House correctly.

SHRI PITAMBER DAS: Malicious.

DR. BHAI MAHAVIR: Distorted and malicious.

SHRI NIREN GHOSH: Mr. Vice-Chairman, I have a point of order. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No point of order please.

SHRI NIREN GHOSH: How can you say 'no point of order' even without listening to me?

SHRI YOGENDRA SHARMA: On a point of order. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Chandra Shekhar raised a point

that he was not reported correctly. There ends the matter. There is no further discussion.

SHRI YOGENDRA SHARMA: On a point of order. Since Mr. Chandra Shekhar referred to the CPI, in all fairness the CPI should be heard.

SHRI LAL K. ADVANI: On a point of order. Mr. Vice-Chairman, if you are making it a debate, then we will hear him. It is not a point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No point of order.

SHRI YOGENDRA SHARMA: How can you rule it out of order. . .

SHRI LAL K. ADVANI: No, you cannot allow him.

SHRI YOGENDRA SHARMA: The CPI has been specifically mentioned. It should be heard. That is the convention. . .

SHRI D. D. PURI (Haryana): Sir, Rule 187 does not involve moving a formal motion of breach of privilege. All that it contemplates is making a reference to the matter which involves a breach of privilege of the Member or of the House. That is what exactly Mr. Chandra Shekhar has done. Rule 187 says:

'Subject to the provisions of these rules, a member may, with the consent of the Chairman. . .'

And this I presume he has obtained—

" . . . raise a question . . ."

Not move a motion—

" . . . involving a breach of privilege either of a member, or of the Council or of a committee thereof,"

I draw a distinction between moving a formal motion for a breach of privilege and raising a matter, with the previous consent of the Chairman, which involves a breach of privilege of the House. Mr. Chandra Shekhar has complied with the provisions of Rule 187. Now Rule 190 reads like this:

"The Chairman, if he gives consent under Rule 187. . ." And I presume that

[SHRI D. D. PURI]

Shri Chindia Shekhar has obtained this consent

and holds that the matter proposed to be discussed is in order

This permission to make a reference by the Chairman could only be given if he holds that the matter is in order—

shall after the questions and before the list of business is entered upon call the member concerned who shall rise in his place and while asking for leave to raise the question of privilege make a short statement relevant thereto

It is not for moving a motion but to raise a question of privilege. So I maintain that if Shri Pumber Das is now moving a formal motion he is perfectly competent so to do. Rules 187 and 190 having been complied with and we also support him.

THE VICE CHAIRMAN (SHRI V. B. RAJU) Mr. Chindia Shekhar while seeking permission of the Chairman, made it clear that he was not moving a formal motion of breach of privilege.

SHRI CHANDRA SHEKHAR Sir, I may make the point quite clear. I hold that it is a clear case of breach of privilege. Not only I hold but anybody who knows even the elementary rules of Parliamentary procedure will say that if a newspaper in its editorial comment makes such a remark, it is a breach of privilege. I gave a letter to the Chairman and in that I indicated this and in that I also wrote that it is for the Chairman and the House to take a view but my opinion is that this editor seems to be a notice does not know his limitations. This is my view. So I told the Chairman in the Chamber and I say it here and through you Mr. Vice-Chairman to the House so that the House may take a lenient view. I do not agree if anybody says there is no breach of privilege because if it is not a breach of privilege there cannot be any breach of privilege of the House. So Mr. Vice-Chairman, my point is that even if it is breach of privilege, he should be warned and the House should take a lenient view.

(Interruptions)

SHRI S. G. SARDesai (Maharashtra) It should go to the Privileges Committee and the Privileges Committee has to come to the conclusion whether there has been

breach or privilege or not. On the one hand Shri Chindia Shekhar says that there is breach of privilege and on the other hand he says that the editor should be warned.

(Interruptions)

SHRI NRIEN GHOSH The point is this. Shri Chindia Shekhar said that he is not moving a motion for breach of privilege. But certainly this comment is uncalled for. D. Minhas was picked up by Shri P. N. Haldar. He used to say that he is serving the country from American.

THE VICE CHAIRMAN (SHRI V. B. RAJU) You are going outside.

SHRI NRIEN GHOSH I want to say that.

(Interruptions)

THE VICE CHAIRMAN (SHRI V. B. RAJU) As long as there is no formal motion the Chairman cannot do anything new.

SHRI NRIEN GHOSH My point of order is this.

(Interruptions)

SHRI D. D. PURI I maintain that he has moved the motion.

SHRI PILLAMBER DAS We have to be very clear on two points.

THE VICE CHAIRMAN (SHRI V. B. RAJU) Please bear in mind one thing. This is not the first time that such a thing is happening. There were precedents earlier. There are procedures and rules for making a motion. When it comes up before the House, the Chairman will use the discretion and follow the rules.

(Interruptions)

SHRI D. D. PURI I respectfully submit that what Shri Chindia Shekhar said amounts to moving the motion. He said that breach has been committed but I recommend that he should be merely warned.

THE VICE CHAIRMAN (SHRI V. B. RAJU) There is a procedure and formality for all these things. By merely saying something it does not become a motion.

SHRI PILLAMBER DAS We have to be very clear on two points. One is that Shri Chindia Shekhar has suggested a lenient punishment. The second is that a formal

motion is needed. I have formally moved it. What more do you want?

THE VICE CHAIRMAN (SHRI V. B. RAJU): Don't you agree that there should be a formal motion?

SHRI PITAMBIK DAS: I have done it.

DR BHAI MAHAVIR: It has already been moved.

THE VICE CHAIRMAN (SHRI V. B. RAJU): There are rules and procedure for it. By merely mentioning something, it does not become a formal motion.

SHRI LAL K. ADVANI: I would beg of you not to give a ruling on this issue unless it is coolly considered because this is going to be a precedent. Shri Chandra Shekhar was allowed to raise this point even though it was not mentioned in today's Agenda paper or List of Business. I am very thankful to Shri Puri for drawing my attention to the fact that at this stage there need be no formal motion for reference of the issue to the Privileges Committee. There is only need for raising of the issue. If there is any objection to the raising, then the matter may be referred to the House and the House will decide whether leave should be granted or not. If the requisite number of members stand up, then leave is granted. Here, there was no objection.

SHRI YOGENDRA SHARMA: I was on my legs.

THE VICE CHAIRMAN (SHRI V. B. RAJU): You read Rule 188.

SHRI LAL K. ADVANI: I can understand that. On that basis he has been given the permission. Otherwise, he would not have been given the permission. Now, Sir, Mr. Yogendra Sharma wants to object to it and I can understand it. Then, Sir, it is for you to refer the matter to the House and see whether the requisite number of people are there.

THE VICE CHAIRMAN (SHRI V. B. RAJU): Shall I add something to the information of the House? The honourable Member has already said that he is not

moving a formal motion of privilege at this stage.

SHRI LAL K. ADVANI: He cannot Sir. It cannot be raised and he is not allowed to do it. Under the Rules, Sir, he cannot move a motion of privilege. He can only seek the permission of the House to raise the issue involving a privilege which he has done already. Sir, you kindly go through the Rules. There is a reference for motion here.

THE VICE CHAIRMAN (SHRI V. B. RAJU): The Rules say.

SHRI LAL K. ADVANI: No motion, Sir.

THE VICE CHAIRMAN (SHRI V. B. RAJU): The Rule says that a member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised.

SHRI LAL K. ADVANI: Sir, I have seen the honourable Member's letter which he has already sent to the Chairman. May I submit that the motion is to come under 191 only. The motion of privilege is to come under Rule 191 and not under Rule 187 and Rule 191 says, "It leave under Rule 190 is granted",—because that is the first process—"the Council may consider the question and come to a decision or refer it to the Committee of Privileges on a motion made by the Leader of the Council or, in his absence, by any other member." This means that the question of motion of privilege can come only at a later stage. At this particular stage it is only raising the issue which the Chair has deemed it fit to allow him to do. Now, Mr. Yogendra Sharma wants to object to this and I can understand it and I request you to allow Mr. Sharma to do that.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, just a clarification.

THE VICE CHAIRMAN (SHRI V. B. RAJU): Let this be disposed of first.

SHRI MAHAVIR TYAGI: Sir, I have to comment on this. As I understand the Rules, Mr. Chandra Shekhar has raised a question with the permission of the Chair and he has left it to the House to

[SHRI MAHAVIR TYAGI]

proceed further, that is, whether to take it up as a privilege motion or to do anything else or to reprimand or whatever they like. Mr. Chandra Shekhar has not moved and motion of privilege and he has left it to the House. Therefore, Sir, after listening to Mr. Chandra Shekhar and knowing about the facts, I think it is a fit case which the House can take up officially, that is, a privilege motion. But I think it should not come by surprise. What I suggest is this. A notice of privilege may be duly submitted to the Secretary, a date may be fixed and it may be put on the agenda and all the Members can come prepared and discuss that on that day and that should be the final decision of the House on that day not today. I, therefore, suggest that you wait for the notice to come and, in the meantime, the notes of dissent, etc. of the Members of the Planning Commission must be put before the House so that we can discuss on the facts, know what the actual position is and so, those papers must be made available to us.

SHRI KRISHAN KANT (Harvana): Not necessary, Sir.

SHRI PITAMBER DAS: Notice is already there.

SHRI KRISHNAN KANT: Sir, once the Chairman has allowed it, under Rule 190—kindly hear; it is very clear—if leave is granted, the Council may consider the question and come to a decision. Sir, now the House is in possession of the matter.

SHRI MAHAVIR TYAGI: Yes.

SHRI KRISHAN KANT: And it has been allowed, under Rule 187. Kindly hear me, Sir. According to Rule 187, subject to the provisions of this rule, a member may, with the consent of the Chairman, raise a question involving a breach of privilege either of a member or of the Council or of a Committee thereof.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please read Rule 188 also

SHRI KRISHAN KANT: Kindly listen to me, Sir. When the subject has been raised with the permission of the Chairman, Rule 190 comes in. The Chairman may give permission under Rule 187 and, so,

the reference is under Rule 187 only. But he has mentioned Rule 190. And Rule 190(1) says like this:

"The Chairman, if he gives consent under rule 187 and holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the number concerned, who shall rise in his place and, while asking for leave to raise the question of privilege make a short statement relevant thereto. . ."

In the statement made, he has said very clearly that it is a matter of privilege; breach has taken place. Even second time he has said that it is a clear question of breach of privilege, which he wants to pursue.

Then Rule 191 says:

"If leave under Rule 190 is granted, the Council may consider the question and come to a decision or refer it to a Committee of Privileges. . ."

After that has been done, Rule 191 applies. Now the House is in possession of the issue. Whether you discuss it now or you discuss it tomorrow, this is a matter for the House to decide. Now the thing has gone out of your hands. Now it is in the possession of the House.

SHRI CHANDRA SHEKHAR: Sir, may I make a clarification, because it will be improper for me not to clarify the matter? I personally hold that it is a breach of privilege. But when I went to the Chairman, I specifically told him that I did not want to make a formal motion of privilege, and I advanced my own argument and my own feeling about it. If I had asked the Chairman that I would give a formal motion, I do not know what would have been his reaction. In a Parliamentary democracy, our talks with the Chair are as valid as the Rules of the House. If I told the Chairman that I cannot move a formal motion, it will not be fair on my part to be a witness to this interpretation of Rules that I have already formally moved the motion. . .

(Interruptions)

SHRI SALIL KUMAR GANGULI (West Bengal): You have referred to the question of privilege. . .

(Interruptions)

SHRI CHANDRA SHEKHAR: This is my stand on this issue. I must make it quite clear. . . *(Interruptions)*. But what has been the feeling of the House been clearly indicated. I do not think it is such a serious matter, because the writing of an editor is of very little consequence. Whether my reputation or the reputation of the House will be at stake—that is not the question. This is my view which I told the Chairman, and I shall urge upon the House also not to make a big thing out of a small thing—small in the sense that is the outburst of a petty mind, which should not be taken too seriously. . .

(Interruptions)

SHRI KRISHAN KANT: Kindly hear me. . .

(Interruptions)

SHRI YOGENDRA SHARMA: I have been standing and you are not allowing me to speak. . .

(Interruptions)

SHRI KRISHAN KANT: After Mr. Chandra Shekhar has said this, it is very necessary that whatever the intention might be. . .

(Interruptions)

THE VICE CHAIRMAN (SHRI V. B. RAJU): Order, order.

SHRI KRISHAN KANT: Once the issue is in the possession of the House, it is for the House to decide whether he be reprimanded or not. It is not either for Mr. Chandra Shekhar or for the Vice Chairman to decide. It is for the House to decide. Under Rule 191 the House is in possession of the issue. . .

(Interruptions)

SHRI PITAMBER DAS: For your information, Sir . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Yogendra Sharma.

SHRI YOGENDRA SHARMA: Mr. Chandra Shekhar's objections to certain writings in the 'Janyug', as far as I have been able to understand, are not to any mis-reporting of any proceedings in Parliament. . . *(Interruptions)*. But the portion he read out is the portion of the editorial. . .

(Interruptions)

THE VICE CHAIRMAN (SHRI V. B. RAJU): We are not discussing the subject-matter now. . .

(Interruptions)

SHRI YOGENDRA SHARMA: My point of order is that an editorial comment or editorial opinion cannot be made an issue of breach of privilege, unless it distorts or prevents the proceedings in Parliament. I think the editorial comments and the editorial criticisms should be free and cannot be made an issue of breach of privilege. Secondly, Sir, Mr. Chandra Shekhar has said that, may be in an unguarded way some unpalatable and unparliamentary words have been written. He is prepared to look at the things like that. Sir, there is a point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. There is no point of order. Let me make it clear that there is no point of order.

SHRI YOGENDRA SHARMA: How do you say that? . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. Let us follow the rules. There is no harm in following the rules. Rule 188 says . . .

SHRI PITAMBER DAS: It is only an alternative remedy.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Rule 188 says, "A member wishing to raise a question of privilege shall give notice in writing to the Secretary. . ."

Mr. Chandra Shekhar met the Chairman and sought his permission to raise the point with an assurance, with a categorical statement that he is not formally moving any privilege motion. There the matter ends

[Shri V. B. Raju.]

It Shri Pitamber Das or for that matter anybody in the House has the intention of giving a proper notice under Rule 188, he is perfectly eligible to do so and he has a right to do so. And proper procedure will be followed. And there is a lot of procedure. So, the matter is closed.

SHRI PITAMBER DAS: Do you suggest that the matter ends even after his writing? It actually begin here.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): As far as today's actual raising of the point before the House is concerned, he has raised it only for the purpose of recording, and it is recorded. I am going to call the next item—papers to be laid on the Table.

PAPER LAID ON THE TABLE

Annual report and accounts (1971-72) of the Cochin Refineries Limited and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Tenth Annual Report and Accounts of the Cochin Refineries Limited, for the year 1971-72 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5896/73 for (i) and (ii).]

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now Dr. Bhui Mahavir—Calling Attention.

श्री सीताराम सिंह (बिहार): श्री-मन, मैं इस सदन का ध्यान हरियाणा के हरिजनों की ओर दिलाना चाहता हूँ

जो तीन चार महीने से अपना आन्दोलन चला रहे हैं।

श्री उप-सभाध्यक्ष (श्री वी० बी० राजू): आप बैठ जाइये। आपने पहले मे इजाजत नहीं ली है।

श्री सीताराम सिंह: हरियाणा के हरि-जनों के साथ बहुत अत्याचार हो रहा है।

श्री उप-सभाध्यक्ष (श्री वी० बी० राजू): यह रिकार्ड में नहीं जायेगा क्यों-कि आपने पहले से इजाजत नहीं ली है।

This will not go on record.

(श्री सीताराम सिंह बोलते रहे)

श्री उप-सभाध्यक्ष (श्री वी० बी० राजू): आनरेबल मेम्बर को हाउस का तजुर्बा है कि जब कोई प्वाइन्ट उठाया जाता है तो पहले चयरमैन से इजाजत ली जाती है और उसके बाद कहा जाता है। आप पहले परमिशन लीजिये और उसके बाद कहिये।

(श्री सीताराम सिंह बोलते रहे)

SHRI NIREN GHOSH (West Bengal): How can you say that it should not be recorded?

THE VICE CHAIRMAN (SHRI V. B. RAJU): I have not allowed him to speak.

SHRI NIREN GHOSH: Where is the rule?

(Interruptions)

(Shri Sataram Singh continued speaking).

THE VICE CHAIRMAN (SHRI V. B. RAJU): Mr. Sataram Singh, you have been a very disciplined Member of the House and you have been always obeying the Chan. I do not know today why you are taking the time of the House like this. Please sit down. I am calling the next item.